(MR. DEPUTY CHAIRMAN in the Chair)

## PAPERS LAID ON THE TABLE

## Report and Accounts (2007-08) of the National Water Development Agency, New Delhi

THE MINISTER OF WATER RESOURCES (PROF. SAIF-UD-DIN SOZ): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the National Water Development Agency, New Delhi, for the year 2007-2008, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library See. No. L.T. 10525/09]

विपक्ष के नेता (श्री जसवन्त सिंह) : सदर साहब, मेरी आपसे एक ही अर्ज है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Order, please ... (Interruptions)...

श्री जसवन्त सिंह: साहब, मेरी आपसे केवल एक ही अर्ज है। अभी जब प्रश्न काल समाप्त हुआ, उससे पहले एक ही विषय पर काफी चर्चा चली थीं, उस पर सवाल-जवाब हुए, कुछ गर्मा-गर्मी भी हुई। मेरा आपसे सविनय आग्रह है कि इस सारे मसले के लिए क्यों नहीं आप सदन की एक समिति बना देते? आप उसे एक समयावधि दे दीजिए, जिसके दौरान वह सारी जांच पूरी करके, दूध का दूध और पानी का पानी करके हाजिर कर दे। इससे सदन को भी सब जानकारी रहेगी। ऐसा करने में आपको क्या दिक्कत है? मैं आपसे पुनः निवेदन करना चाहूंगा कि जल्द से जल्द इसके लिए आप एक समिति का गठन करें।

MR. DEPUTY CHAIRMAN: I think the Chairman has called the leaders of the political parties on this issue, so this can be suggested to the Chairman.

## Notifications of Ministry of Corporate Affairs

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I lay on the Table:-

- I. A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification G.S.R. 4 (E), dated the 2nd January, 2009 amending Notification G.S.R. 448 (E), dated the 28th June, 2007, constituting the Quality Review Board, under section 30B of the Chartered Accountants Act, 1949. [Placed in Library. See No. L.T. 10453/09].
- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of section 642 of the Companies Act, 1956:-
  - (1) G.S.R. 868 (E), dated the 22nd December, 2008, publishing the Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 2008.
  - (2) G.S.R. 872 (E), dated the 23rd December, 2008, publishing the Companies (Central Government's) General Rules and Forms (Sixth Amendment) Rules, 20